

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No. 330/2004 In
O.A. No. 1079/2004

New Delhi this the 28th day of October, 2004

(6)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Shanker Raju, Member (J)

Hari Chand Sharma
Son of Late Shri Inder Singh
Resident of MCS 232-C,
Adarsh Nagar, Ballabhgarh,
Faridabad (HAR).

-Applicant

(By Advocate: Shri H.P. Chakravorty)

Versus

Shri R.K. Singh,
Chairman, Railway Board,
Rail Bhawan, New Delhi.

-Respondent

(By Advocate: Shri V.S.R. Krishna)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A):

Learned counsel heard.

2. Learned counsel of the applicant pointed out that while the appeal had been filed to the Railway Board, the same has been decided by the Central Railway HQrs., who are not competent to decide the appeal of the applicant.

3. Learned counsel of the respondents stated that given an opportunity, the competent authority in the Railway Board shall decide the applicant's appeal afresh. Respondents are allowed four weeks' time to decide the appeal through the competent authority in the Railway Board.

4. The C.P. is disposed of. Notice to the respondent is discharged.


(Shanker Raju)
Member (J)


(V.K. Majotra) 28.10.04
Vice Chairman (A)

cc.